भारत निर्वाचनआयोग
Election Commission of India

By e-mail/Speed Post

निर्वाचन सदन
Nirvachan Sadan,
अशोक रोड ,नई दिल्ली110001-
Ashoka Road, New Delhi-110001

No. 23/2026-ERS **Dated: 25th November, 2026**

To,

The Chief Electoral Officers of,
A & N Island, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Kerala, Lakshadweep, Madhya Pradesh, Manipur, Puducherry, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttarakhand, West Bengal, Arunachal Pradesh, Chandigarh, DNH & DD, Mizoram, Odisha, Sikkim, Karnataka and Meghalaya.

Subject: Special Summary Revision of Electoral Rolls w.r.t. 01.01.2027 as qualifying date – regarding.

Madam/Sir,

I am directed to refer to the Commission's letters of even number dated 15.10.2026, 04.11.2026 and 16.11.2026 regarding the conduct of Special Summary Revision (SSR) of electoral rolls with reference to 01.01.2027 as the qualifying date in the States/UTs mentioned above.

2. In order to identify and rectify any probable incorrect or erroneous entries in the particulars of electors (such as name, relation name or type, date of birth, mobile number, photograph, etc.) in the existing electoral rolls during the ongoing SSR, the existing electoral particulars of the concerned electors shall be compared with the corresponding information collected during the SIR. Wherever any mismatch is noticed, the same shall be flagged for verification and for taking necessary corrective action.

3. In respect of such flagged entries, the BLOs shall visit the concerned electors during the ongoing SSR to verify their particulars and obtain duly filled-in and signed Form-8, wherever required. The AERO/ERO shall examine and dispose of such applications in accordance with the prescribed procedure.

4. Since this exercise involves updation of the demographic particulars of electors, all corrections shall be effected only through Form-8, duly signed by the concerned elector and subject to the prescribed verification and approval by the competent authority. No changes shall be made solely on the basis of automated identification.

5. The above exercise shall be carried out through the relevant BLO/AERO/ERO modules in ECINet.

6. This shall be brought to the notice of all concerned for necessary action and strict compliance.

Yours faithfully,

(PAWAN DIWAN)
SECRETARY

Copy to: DG (IT) for making necessary provisions